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WP-13028-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SURESH KUMAR KAIT,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VIVEK JAIN

ON THE 16th OF APRIL, 2025

WRIT PETITION No. 13028 of 2025

*M/S SANYA HOSPITALS AND DIAGNOSTIC PVT. LTD. THROUGH
AUTHORIZED SIGNATORY MRS. SHOBHA TIWARI*

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Manoj Sharma, Senior Advocate along with Shri Ravindra Shrivastava and Ms. Lavanya Verma, Advocates for petitioner.

Shri Swapnil Ganguly along with Shri Gaurav Maheshwari, Advocates for respondent No.2.

Shri Manish Tiwari, Advocate for intervener.
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ORDER

Per. Hon'ble Shri Justice Suresh Kumar Kait, Chief Justice

Learned counsel for respondent No.2 has informed that amount of more than Rs.33 Lakhs has already been paid in favour of the petitioner herein and further agreed to pay an amount of Rs.50 Lakhs by 21.04.2025 and another amount of Rs.58 Lakhs shall be paid within 10 days. The remaining amount to which petitioner will be found entitled shall be paid within 15 days after de-installation of machines by the petitioner.

It is agreed by the petitioner, on instructions, that after taking due permission/NOC required from the concerned authorities machines shall be



de-installed within four weeks from today, failing which the erring party whosoever shall face the contempt proceedings.

It is made clear that if any amount remains disputed, the same shall be claimed by the petitioner herein before the appropriate forum.

The allegations made in the present petition against intervenor Dr. Pushparaj Bhatele are expunged. It is made clear that this expunging order against the intervenor shall not be misused in any proceedings in future.

In view of the above, the petition is disposed of.

(SURESH KUMAR KAIT)
CHIEF JUSTICE

(VIVEK JAIN)
JUDGE

SKM